

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A. No. 62/7550/2020

Date of Order: **April 7, 2021.**

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**

.....Applicant

(Advocate: Mr. Bhat Fayaz Ahmad)

Versus

1. State of Jammu & Kashmir through Commissioner/Secretary to Government Education Department, Civil Sectt., Jammu/Srinagar.
2. Director School Education, Kashmir, Srinagar.
3. Chief Education Officer, Kulgam.
4. Zonal Education Officer, Kulgam.

(By Advocate : Mr. Sudesh Magotra).

.....Respondents

ORDER[ORAL]

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)



1. Learned counsel for the applicant submits that he may be allowed to withdraw the O.A.
2. In view of the submissions made by learned counsel for the applicant, he is permitted to withdraw the present O.A.
3. Accordingly, the instant O.A stands dismissed as withdrawn.

(TARUN SHRIDHAR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

KKS